

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1617
ANSWERED ON:21.07.2014
AMENDMENT TO LABOUR LAWS
Jayadevan Shri C. N.;Karandlaje Km. Shobha

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether some State Governments including Rajasthan have sent any proposals to amend certain sections of the labour laws including the Factories Act, Contract Labour Act, Industrial Disputes Act, etc.;
- (b) if so, the details thereof along with the response of the Government thereto;
- (c) whether the Government is also considering to liberalise labour laws to boost factory jobs and growth in manufacturing sector; and
- (d) if so, the details thereof ?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a) & (b) : The Ministry of Labour and Employment has not received any formal proposal from the State Governments including Rajasthan for amendment in the sections of the Factories Act, 1948, the Contract Labour (Regulation & Abolition) Act, 1970 and the Industrial Disputes Act, 1947.

(c) & (d): The Department of Industrial Policy & Promotion has suggested certain amendments to the Industrial Disputes Act, 1947 in the context of implementing the National Manufacturing Policy. The suggested amendments have not been finalised.